## SUPREME COURT OF INDIA

Re: Reconsideration of proposal for transfer of Mr. Justice Pritinker Diwaker, Judge, Chhattisgarh High Court to Allahabad High Court.

The Collegium <u>vide</u> Minutes dated 10<sup>th</sup> January, 2018 resolved to recommend that Mr. Justice Pritinker Diwaker, Judge, Chhattisgarh High Court, be transferred, in the interest of better administration of justice, to Allahabad High Court.

<u>Vide</u> representation dated 16<sup>th</sup> January, 2018 Mr. Justice Pritinker Diwaker, for the reasons stated therein, has requested that the proposal for his transfer to the Allahabad High Court may be reconsidered.

Consideration of the aforesaid representation of Mr. Justice Pritinker Diwaker was deferred by the Collegium on 16<sup>th</sup> July, 2018.

The Collegium while examining the request of Mr. Justice Pritinker Diwaker has factored in all relevant aspects including his response. The Collegium does not find any merit in his representation and is, therefore, of the opinion that the request made by Mr. Justice Pritinker Diwaker cannot be acceded to. The Collegium accordingly resolves to reiterate its recommendation

dated 10<sup>th</sup> January, 2018 for his transfer, in interest of better administration of justice, to the Allahabad High Court.

